

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 80 OF 2025

IN THE MATTER OF:

Basanti Devi & Ors. ...Applicants

versus

PWD, Bhatwari, Uttarkashi & Ors. ...Respondents

N.D.O.H: 01.07.2026

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Filed On: 30.06.2026

Filed By:



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COMPLIANCE AFFIDAVIT ON BEHALF OF RESPONDENT NO.1

I, Ranjeet Singh, S/o Late Sh. Manohar Singh aged about 54 years old, having Office at Chief Engineer Level-II, Zonal Office, PWD, Dehradun. I do hereby solemnly affirm on oath and declare as under:

1. That I am presently working as the Zonal Chief Engineer, PWD, Dehradun and therefore I am well conversant with the facts and records of the above-captioned matter and hence, I am competent to swear by the contents of the present Compliance Affidavit.
2. At the outset, it is humbly submitted that, the recommendations laid down in the Restoration Plan prepared by the Sub-Division, PWD-Bhatwari have, as on date fully been complied with and no pending compliance is remaining from the Respondents.



3. It is humbly submitted that the Sub-Division, PWD-Bhatwari in accordance with the restoration plan demolished the parking lot, erected a wall around the cultivable land, levelled the filed by filling it with soil. Further, a boundary wall has also been constructed around the cultivable land along with angle-iron supported barbed-wire fencing above the completed and constructed boundary wall. Further, iron-gates for accessing the cultivable land have also been installed at two different points. Under the technical guidance of the Horticulture Department, Uttarkashi the replantation of apple-trees has also been carried out. It is pertinent to mention, the trees which have been planted are of high quality and to ensure their continued growth and nourishment compost, fertilizers and plant protection chemicals have also been used. Photographs showing the completed works including completed construction of boundary wall, affixation of angle-iron supported barbed wire and the apple trees which have been planted under the supervision of the horticulture department are annexed herewith and marked as **Annexure-1.**



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4. Additionally, it is humbly submitted that, the tin-sheet toilet which has been alleged to be remaining on the subject land has also been demolished and removed by the Respondents. Further works such as construction of staircase at two different points along with iron grill for safety have also been installed as a part of the restoration works.

5. It is further submitted that, compensation towards the loss suffered by the Applicants amounting to Rs. 2,64,016/- has already been remitted to the bank-account of the Applicant. That, based on the said payment, Execution Case No. 03/2025 titled '*Basanti Devi vs. Executive Engineer, PWD and Ors*' has been disposed of by the District Judge, Uttarkashi.



6. It is further submitted that, the parking lot in Mukhwa was constructed in response to an exigency of the State Government for facilitating the security of the Hon'ble Prime Minister of India. Thus, in view of the same, it is humbly submitted that no departmental officer is at fault.

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7. The Deponent is a responsible Government Servant having the highest regard for the directions and orders passed by this Hon'ble Tribunal. The Deponent has always made his sincerest efforts to carry out the orders passed by the Hon'ble Tribunal in its letter and spirit and shall also carry out the same in the future as well.

8. The contents of the present affidavit are true and correct to the best of my knowledge and belief. Nothing material has been concealed therefrom.

[Handwritten signature]

DEPONENT



Verification:

Verified at Dehradun, Uttarakhand on 30, June, 2026 that the contents of the above affidavit from Para 1 to 8 are true and correct to the best of my knowledge and belief based on the official record and no part of it is false and nothing material has been concealed therefrom.

[Handwritten signature]

DEPONENT

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Time-12:00PM

CN-18248

Signed, Sworn & Verified before me

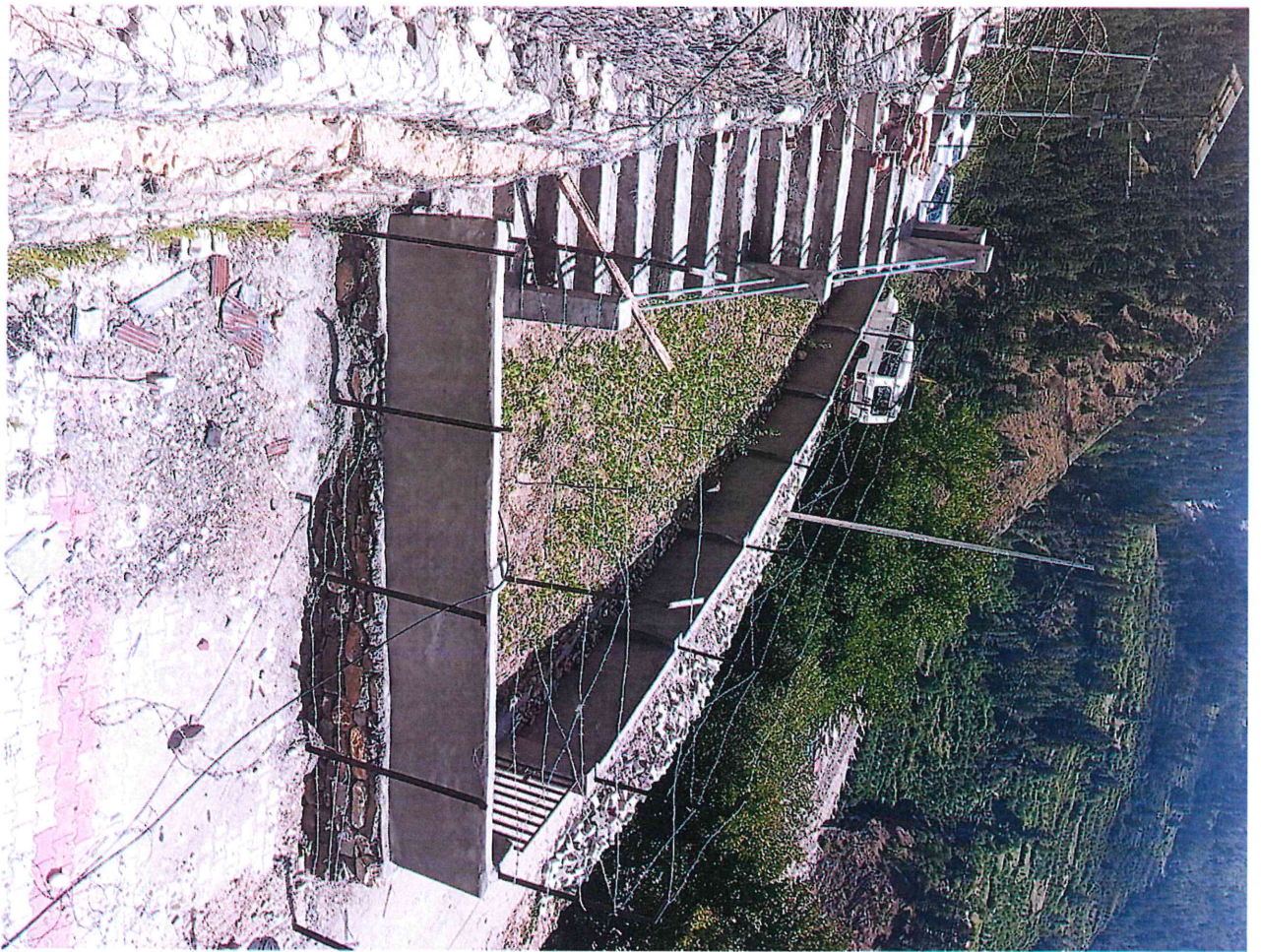
by Shri/Smt.....Ranjeet Singh.....
who is identified by Shri.....Aditya Bhatia.....

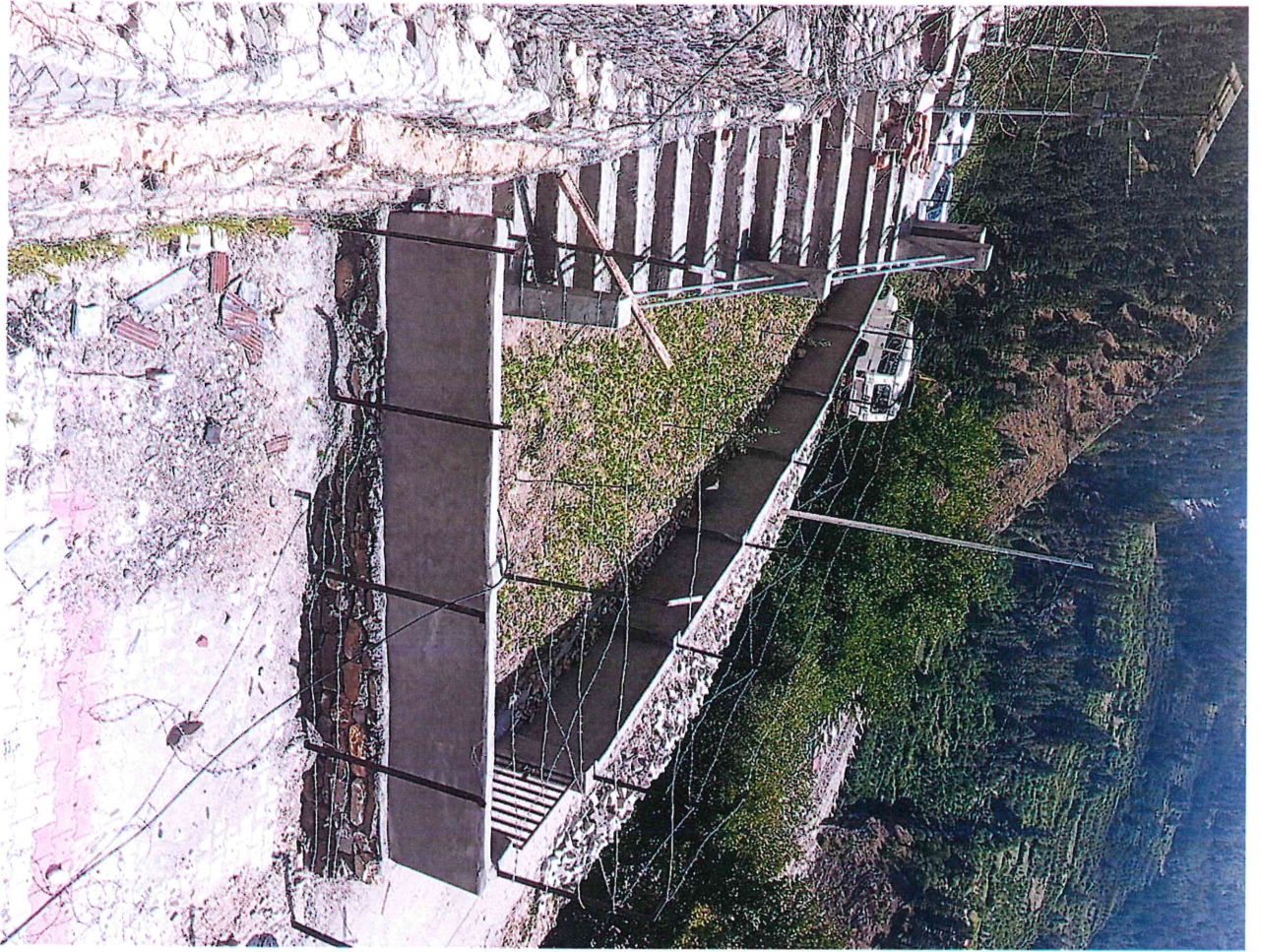
PARAS
Oath Commissioner
Dehradun

30/6/26

Annexure-1









BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION No. 80 OF 2025
(I.A. No. 136/2025, 512/2025 & 790/2025)

Basanti Devi

Appellant(s)

Versus

The District Magistrate & Ors.

Respondent(s)

VAKALATNAMA

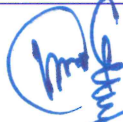
I/We **State of Uttarakhand**, the Appellant(s)/Petitioner(s)/Respondent(s) /intervener(s) of the above Appeal/Petition/Reference do hereby appoint and retain **Mr. Adiraj Bali**, Advocate to act and appear for me/us in the above matter and to conduct or defend the same and to appear in all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including proceedings in taxation and application for Review, to file and obtain return of documents, to deposit and receive money on my/our behalf in said matter and to represent me/us and to take all necessary steps in the above matter. I/We agree, to ratify all acts done by the aforesaid Advocate in pursuance of the authority.

Dated this the 26 day of May, 2026.



ACCEPTED

Mr. Adiraj Bali,
Panel Lawyer,
National Green Tribunal,
M.N.-7219002913
E-ID-adirajbali1@gmail.com


26/05/26
(Manish Kumar Pandey)
Addl. Secretary Law & A.C.E.R.
Government of Uttarakhand
Law Officer (Additional L.R.)
Govt. of Uttarakhand

APPELLANTS/PETITIONERS/RESPONDENTS

MEMO OF APPEARANCE

TO,

The Registrar,
National Green Tribunal,
New Delhi.

Sir,

Please enter my appearance in the above mentioned case on behalf of the Petitioner(s)/ Respondent(s).

Yours faithfully,



(Mr. Adiraj Bali)
Advocate for the Petitioner(s)
Respondent(s) Appellant(s)



Proof of Service

